

0.A./15/89

(3)

Coram : Hon'ble Mr.P.M.Joshi : Judicial Member

9/6/1989

Mr.P.S. Handa and Mr.N.S. Shevde the learned counsel for the petitioner and the respondents present. It is stated that the respondents so far has not filed the reply. The respondents are at liberty to file their reply within 4 (four) weeks from the date of this order. The case be posted on 21.7.1989 for final hearing.


(P.M.Joshi)
Judicial Member

AIT

Shri Ramjibhai N.Patel
Clerk (Pay Bill Section)
D.S.Office, Baroda.

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: Applicant

Versus

1. Union of India
Secretary,
Ministry of Railways
Rail Bhawan,
New Delhi.
2. The General Manager,
Western Railway,
Churchgate, Bombay.
3. The Divisional Railway Manager,
Western Railway, Vadodara.
4. The Senior Personnel Officer,
Western Railway,
Vadodara.

: Respondents

OA/15/1989

ORAL ORDER

Dt: 29/11/89

Per: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Heard Mr.P.S.Handa and Mr.N.S.Shevde, learned advocates for the petitioner and the respondents.

The petitioner's case is that he has filed representation on 7.6.73 and 8.8.88 which have not been disposed of. The respondent's reply shows that he does not admit the receipt of ~~the~~ representation but there is no clear statement that such representations had not been made. Learned advocate for the petitioner states that the personal file of the petitioner shows that the representation was duly received and then forwarded. It is necessary, however, in the facts and circumstances of this case that the claim of the petitioner's should be ~~governed~~ ^{determined} on the merits clearly by the competent authority after enquiry into the contentions in the representations and a speaking order be passed. The ~~office~~ ^{Respondants} may be furnished ^{with} the representations by the petitioner within 15 days of the date of this order and thereon the Chief Personnel Officer or any competent authority to whom the